

**MINISTRY OF FINANCE**  
**(Department of Revenue)**  
**(CENTRAL BOARD OF DIRECT TAXES)**

**NOTIFICATION**

New Delhi, the 23rd May, 2019

**S.O. 1802(E).**—In exercise of the powers conferred by clause (46) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies for the purposes of the said clause, ‘Tamil Nadu Real Estate Regulatory Authority’, an Authority constituted by the State Government of Tamil Nadu in exercise of powers conferred under sub-section (1) of Section 20 of The Real Estate (Regulation and Development) Act, 2016 (16 of 2016) and amends the notification No. S.O. 553(E) dated 30.01.2019 as follows:-

In the schedule to the notification, below the row (3), the following shall be inserted

“

S.No. (1)	Name of the Real Estate Regulatory Authority (2)	PAN (3)
4	Tamil Nadu Real Estate Regulatory Authority	AAAGT0438E

”

[Notification No. 43 /2019/F.No.300196/72/2018-ITA-I]

RAJARAJESWARI R., Under Secy.

**Note :** The principal notification was issued *vide* S.O. 553(E) dated 30.01.2019.